

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.**

Original Application No. 305 of 1987.

Date of decision : May 3, 1988.

Applicant.

Versus

1. The Union of India represented by the Secretary, Information and Broadcasting, New Delhi.
2. The Chief Engineer (East Zone), All India Radio, Akashvani Bhawan, 4th Floor, Calcutta-700 001.

... Respondents.

For the applicant : M/s.B.L.N.Swamy, &
B.V.B.Das, Advocates.

For the respondents ... Mr.Ganeswar Rath, Additional Standing Counsel(Central).

GORAM:

THE HON'BLE MR. B. R. PATEL, VICE-CHAIRMAN

A N D

THE HON'BLE MR. K. P. ACHARYA, MEMBER (JUDICIAL)

1. Whether reporters of local papers may be allowed to see the judgment ? Yes.
2. To be referred to the Reporters or not ? No.
3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes.

JUDGMENT

K.P.ACHARYA, MEMBER (J)

In this application under section 19 of the

Administrative Tribunals Act, 1985, the applicant prays to direct the respondents to appoint the applicant as per the selection panel list prepared by the authority vide Annexure-2 by issuing a fresh letter of appointment.

2. Shortly stated, the case of the applicant is that he appeared before an Interview board on 24.7.1984 for selection to the post of Engineering Assistant in the Office of the Station Director, All India Radio, Sambalpur. ~~since~~ After the test was conducted, the applicant was given an appointment and was posted at Aizawl. The applicant did not join the post on the ground that he had not received any order of appointment. Hence, this application.

3. In their counter, the respondents maintained that a fresh order of appointment has already been issued to the applicant and the applicant has received the letter of appointment and has also joined the post (vide Annexure-A-1) on 3.2.1988.

4. None appeared for the applicant. We have perused the relevant papers with the assistance of learned Additional Standing Counsel (Central), Mr. Ganeswar Rath and we have heard him at some length. On the basis of the counter filed on behalf of the respondents, Mr. Rath submitted that the applicant has been served with a fresh order of appointment and in furtherance thereof the applicant has joined at Aizawl on 3.2.1988. This statement of fact is borne out from the contents of Annexure-A-1. Therefore, on this account no further relief can be granted to the

applicant.

5. As regards fixation of seniority, learned Additional Standing Counsel(Central) submitted that it would be fixed according to Rules. We think this is a very wholesome suggestion.

6. Thus, this application is accordingly disposed of leaving the parties to bear their own costs.

by Sarangi
3.5.88
Member (Judicial)

B.R.PATEL, VICE-CHAIRMAN,

I agree.



Patel
3.5.88
Vice-Chairman

Central Administrative Tribunal,
Cuttack Bench, Cuttack.
May 3, 1988/S. Sarangi.